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Crl.A.No. 868 OF 2001
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Item No.1B Court No.10 Section IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 868 OF 2001.@@
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Ajitsinh Andubha Parmal & Anr. ...Appellant(s)

Vs.

State of Gujarat ...Respondent(s)

WITH

Crl.A.No.1207/2001 Chandrasinh @ Chandubha Lalubha
vs.
State of Gujarat

[Heard by Hon'ble Raju & Patil, JJ]

Date:26/09/2002 This matter(s) was called on for pronouncement of judgment today.

CORAM:
HON'BLE MR.JUSTICE Y.K. SABHARWAL
HON'BLE MR.JUSTICE SHIVARAJ V. PATIL

For the appellant(s) : Mr.Sanjay Kapur,Adv.

Ms.Kamakshi S.Mehlwal,Adv.

For the respondent(s) : Ms.Hemantika Wahi,Adv.

O R D E R

.SP2
.....L.....I....T.....T.....T.....T.....T.....T.....J.
Hon'ble Mr.Jusice Shivaraj V. Patil delivered the judgment of the Court.

For the reasons stated in the judgment, Criminal Appeal No.868/2001 is allowed.

Criminal Appeal No.1207/2001 is dismissed.
.SP1

[Naresh Kumar]
Court Master

[VP Tyagi]
Court Master

[Non-reportable judgment is placed on the file.]